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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): I beg to lay on the Table –

- (1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-
- (i) The Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006, published in Notification No. 502/70/CEA/DP & D in Gazette of India dated the 22nd March, 2006.
 - (ii) The Central Electricity Authority (Procedure for Transaction of Business) Regulations, 2006, published in Notification No. CEA/5-28/Secy./2006 in Gazette of India dated the 22nd August, 2006.
 - (iii) The Joint Electricity Regulatory Commission for the States of Manipur and Mizoram (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2006, published in Notification No. G.S.R.480 (E) in Gazette of India dated the 14th August, 2006.
 - (iv) The Appeal to Appellate Authority (Amendment) Rules, 2006, published in Notification No. G.S.R.537(E) in Gazette of India dated the 7th September, 2006.
 - (v) The National Load Despatch Centre (Amendment) Rules, 2006, published in Notification No. G.S.R. 629(E) in Gazette of India dated the 12th October, 2006.
 - (vi) The Electricity (Amendment) Rules, 2006, published in Notification No. G.S.R. 667 (E) in Gazette of India dated the 26th October, 2006.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(Placed in Library, See No. LT 5238/2006)

- (3) A copy of the Notification No. L/68(84)/2006-CERC (Hindi and English versions) published in Gazette of India dated the 28th August, 2006, making certain amendments in the Indian Electricity Grid Code, issued under section 178 of the Electricity Act, 2003.

(Placed in Library, See No. LT 5239/2006)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Tehri Hydro Development Limited, Tehri, for the year 2005-2006.
- (ii) Annual Report of the Tehri Hydro Development Limited, Tehri, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5240/2006)

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): I beg to lay on the Table-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5241/2006)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
- (i) S.O. 1571 (E) published in Gazette of India dated 19th September, 2006 together with an explanatory

memorandum specifying the Cost Inflation Index as 519 for the Financial Year 2006-07.

- (ii) S.O. 1743(E) published in Gazette of India dated 10th October, 2006 together with an explanatory memorandum authorizing every Chief Commissioner/Director general of Income-tax to issue orders, in writing, for the exercise of powers and performance of functions concurrently by all the Assessing Officers subordinate to him with any other Assessing Officer or Assessing Officers.
- (iii) The Income-tax (11th Amendment) Rules, 2006, published in Notification No. S.O. 1796 (E) in Gazette of India dated the 19th October, 2006, together with an explanatory memorandum.
- (iv) The Income-tax (Thirteenth Amendment) Rules, 2006, published in Notification No. S.O. 1938 (E) in Gazette of India dated the 9th November, 2006, together with an explanatory memorandum.
- (v) S.O. 1977(E) published in Gazette of India dated the 16th November, 2006 together with an explanatory memorandum notifying the Secretariat of Indian Ocean Memorandum of Understanding on Port State Control as the body and any income arising to the said Secretariat by way of interest on deposits with a banking company to which the banking Regulation Act, 1949 applies as the specified income for the purposes of section 10 of the Income Tax Act 1961.

(Placed in Library, See No. LT 5242/2006)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table-

- (1) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 2006 (Hindi and English versions) published in Notification No. S.O. 1994 (E) in Gazette of India dated the 21st November, 2006, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

(Placed in Library, See No. LT 5243/2006)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5244/2006)

- (3) A copy of the Notification No. S.O. 1605 (E) (Hindi and English versions) published in Gazette of India dated the 26th September, 2006 containing Presidential Order regarding Delimitation of Council Constituencies (Andhra Pradesh) Order, 2006, issued under section 3 of the Andhra Pradesh Legislative Council Act, 2005.

(Placed in Library, See No. LT 5245/2006)

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, Allahabad, for the year 2005-2006.

(Placed in Library, See No. LT 5246/2006)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 2005-2006.

(Placed in Library, See No. LT 5247/2006)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, NOIDA, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, NOIDA, for the year 2005-2006.

(Placed in Library, See No. LT 5248/2006)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2005-2006.

(Placed in Library, See No. LT 5249/2006)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5250/2006)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2005-2006.

(Placed in Library, See No. LT 5251/2006)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials (A.R.C.I.), Hyderabad, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials (A.R.C.I.), Hyderabad, for the year 2005-2006.

(Placed in Library, See No. LT 5252/2006)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2005-2006.

(Placed in Library, See No. LT 5253/2006)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5254/2006)

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2005-2006.

(ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5255/2006)

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:-

- (1) G.S.R. 546 (E) published in Gazette of India dated 9th September, 2006, granting Nidhi status to the companies mentioned therein.
- (2) G.S.R. 517(E) published in Gazette of India dated 31st August, 2006, making certain amendments in the Notification No. G.S.R. 978 dated 28th May, 1963.

(Placed in Library, See No. LT 5256/2006)

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2005-2006.

(Placed in Library, See No. LT 5257/2006)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5258/2006)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2006-2007.

(Placed in Library, See No. LT 5259/2006)

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2005-2006.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5260/2006)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5261/2006)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5262/2006)

(4) A each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5263/2006)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): I beg to lay on the Table –

(1) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5264/2006)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table-

(1) A copy of the Securities Contracts (Regulation) (Manner of Increasing and Maintaining Public Shareholding in Recognized Stock Exchanges) Regulations, 2006 (Hindi and English versions) published in Notification No. S.O. 1950 (E) in Gazette of India dated the 13th November, 2006, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.

(Placed in Library, See No. LT 5265/2006)

(2) A copy of the Small Industries Development Bank of India (Issue and Management of Bonds) Amendment Regulations, 2006 (Hindi and English versions) published in Notification No. F. No. 1965/RMD Bonds. in Gazette of India dated the 29th August 2006, under sub-section (3) of section 52 of the Small Industries Development Bank of India Act, 1989.

(Placed in Library, See No. LT 5266/2006)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 23 of the Regional Rural Bank Act, 1976:-

(i) S.O. 1885 (E) published in Gazette of India dated the 2nd November, 2006, regarding dissolution of the Bolangir Anchalik Gramin Bank, Kalahandi Anchalika Gramya Banki and Koraput Panchabati Gramya Bank.

(ii) S.O. 1886 (E) published in Gazette of India dated the 2nd November, 2006, regarding dissolution of the Chandrapur Gadchiroli Gramin Bank and Bhandara Gramin Bank.

(iii) S.O. 1887 (E) published in Gazette of India dated the 2nd November, 2006, regarding dissolution of the Adhiyaman and Vallalar Grama Bank.

(iv) S.O. 1888 (E) published in Gazette of India dated the 2nd November, 2006, regarding dissolution of the Avadh, Barabanki and Farrukhabad Gramin Bank.

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Rules of Determination of Origin of Goods under the Asia-Pacific Trade Agreement, (formerly known as the Bangkok Agreement) Rules, 2006 published in Notification No. S.O. 1390 (E) in Gazette of India dated the 31st August, 2006 together with an explanatory memorandum.
- (ii) S.O. 1397 (E) published in Gazette of India dated the 2nd September, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (iii) S.O. 1537 (E) published in Gazette of India dated the 15th September, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (iv) S.O. 1646 (E) published in Gazette of India dated the 1st October, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (v) S.O. 1765 (E) published in Gazette of India dated the 16th October, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (vi) S.O. 1859 (E) published in Gazette of India dated the 31st October, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (vii) G.S.R. 519 (E) published in Gazette of India dated the 31st August, 2006, together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (viii) G.S.R. 528 (E) published in Gazette of India dated the 1st September, 2006, together with an explanatory memorandum operationalising the Focus Market Scheme introduced under Foreign Trade Policy, 2004-2009 in April, 2006.
- (ix) G.S.R. 529 (E) published in Gazette of India dated the 1st September, 2006, together with an explanatory memorandum operationalising the Focus Product Scheme introduced under Foreign Trade Policy, 2004-2009 in April, 2006.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 638 (E) published in Gazette of India dated the 13th October, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 34/2006-CE dated the 14th June, 2006.
- (ii) The Central Excise (Second Amendment) Rules, 2006 published in Notification No. G.S.R. 607 (E) in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum.
- (iii) The CENVAT Credit (Sixth Amendment) Rules, 2006 published in Notification No. G.S.R. 608 (E) in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum.
- (iv) G.S.R. 609 (E) published in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum seeking to operationalise the first Large Taxpayer Unit at Bangalore with effect from 1.10.2006.
- (v) G.S.R. 610 (E) published in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-CE (N.T.) dated the 8th March, 2002.
- (vi) G.S.R. 611 (E) published in Gazette of India dated the 30th September, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 38/2001-CE (N.T.) dated the 26th June, 2001.

(Placed in Library, See No. LT 5269/2006)

(6) A copy of the Notification No. G.S.R. 630 (E) (Hindi and English versions) published in Gazette of India dated the 12th October, 2006 together with an explanatory memorandum prescribing the forms for filing monthly/quarterly return for production and removal of goods and other relevant particulars and CENVAT Credit, issued under the Central Excise Rules, 2002.

(Placed in Library, See No. LT 5270/2006)

(7) A copy of the Service Tax (Fifth Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 612 (E) in Gazette of India dated the 30th September, 2006, under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(Placed in Library, See No. LT 5271/2006)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956 :-

(i) The Life Insurance Corporation of India (Staff) Amendment Rules, 2006 published in Notification No. G.S.R. 668 (E) in Gazette of India dated the 26th October, 2006.

(ii) The Life Insurance Corporation (Amendment) Rules, 2006 published in Notification No. G.S.R. 669 (E) in Gazette of India dated the 26th October, 2006.

(Placed in Library, See No. LT 5272/2006)

(9) A copy of the General Insurance (Employees') Pension (Amendment) Scheme, 2006 (Hindi and English versions) published in Notification No. S.O. 1794 (E) in Gazette of India dated the 19th October, 2006 under sub-section (5) of section 17A of the General Insurance Business (Nationalization) Act, 1972.

(Placed in Library, See No. LT 5273/2006)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5274/2006)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5275/2006)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economic, Delhi School of Economics, Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economic, Delhi School of Economics, Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5276/2006)

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and

Economic Change, Bangalore , for the year 2005-2006.

(Placed in Library, See No. LT 5277/2006)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5278/2006)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Applied Economic Research, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Applied Economic Research, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5279/2006)

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5280/2006)

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2005-2006.

(ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5281/2006)

(b) (i) Review by the Government of the working of the Industrial Development Bank of India Limited, Mumbai, for the year 2005-2006.

(ii) Annual Report of the Industrial Development Bank of India Limited, Mumbai, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5282/2006)

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Central Bank of India (Officers') Service (Amendment) Regulations, 2006 published in Notification No. CO/HRD/IRP/2006-07/386 in Gazette of India dated the 29th July, 2006.

(ii) The United Bank of India (Officers') Service (Amendment) Regulations, 2006 published in Notification No. 2/2006 in Gazette of India dated the 16th September, 2006.

(iii) The Punjab and Sind Bank (Officers') Service Amendments Regulations, 2006 published in Notification No. PSB/Staff/OSR/2006/ PSB/Staff/OSR/1982/5 in Gazette of India dated the 20th October, 2006.

(iv) The Andhra Bank (Officers') Service (Amendment) Regulations, 2006 published in Notification No. 666/3/A1/1441 in Gazette of India dated the 28th August, 2006.

(v) The Punjab National Bank (Officers') Service (Amendment) Regulations, 2006 published in Notification No.

HRDD/MR/POL/91 in Gazette of India dated the 8th September, 2006.

- (vi) The Allahabad Bank (Officers') Service (Amendment) Regulations, 2006 published in Notification No. HO/Admn.I/04608 (E) in Gazette of India dated the 10th November, 2006.
- (vii) The Indian Bank (Officers') Service Amendment Regulation, 2006 published in Notification No. S.O.02 in Gazette of India dated the 16th October, 2006.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (18) above.

(Placed in Library, See No. LT 5283/2006)

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Andhra Pradesh Grameena Vikas Bank (Officers and Employees) Service Regulations, 2006, published in Notification No.AP GUP/Per/A/06-07 in Gazette of India dated the 25th October, 2006.
- (ii) The Satpura Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2006, published in Notification No.HRD-01/2006-2007/2326 in Gazette of India dated the 18th October, 2006.
- (iii) The Rajasthan Gramin Bank (Officers and Employees) Service Regulations, 2006, published in Notification No.76 in Gazette of India dated the 4th May, 2006.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (20) above.

(Placed in Library, See No. LT 5284/2006)
